No. C-30013/2/2017-Ad.IVA  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise and Customs  
*****  

5th floor, HUDCO Vishala Building,  
Bhikaji Cama Place, New Delhi  
Dated 8th February, 2017

To

All Pr. Chief Commissioners/Chief Commissioners/All  
Commissioners/Directors General under CBEC.

Sub: Revision of Provisional pension sanctioned under Rule 69 of the CCS  

Sir/Madam,

I am directed to forward herewith a copy of letter No. 25014/05/2016.AIS-II  
dated 17.01.2017 received from Ministry of Personnel, Public Grievances and  
Pensions, Department of Personnel & Training, New Delhi on the subject  
mentioned above for information and necessary action.

Yours faithfully,

Encl. As above.

(Rajpal Singh)  
Under Secretary to the Govt. of India

Copy to:

The DG (Systems), New Delhi with the request to kindly upload this  
circular on the Website of CBEC.

(Rajpal Singh)  
Under Secretary to the Govt. of India
F. No. O-21030/1/2017-Coord.
Government of India
Ministry of Finance
Department of Revenue

New Delhi, dated 30 January, 2017

OFFICE MEMORANDUM

Subject : Revision of Provisional pension sanctioned under Rule 69 of the CCS (Pension Rules, 1972).

The Undersigned is directed to enclose a copy of Letter No. 25014/05/2016.AIS – II dated 17th January, 2017 received from Ministry of Personnel, Public Grievances & Pensions (Department of Personnel & Training) on the above mentioned subject for information and necessary action.

Encl: As Above

(Narendra Kumar)
Under Secretary (Coord)
Telefax No: 23095539

1. Chairman (CBEC)
2. Chairman (CBDT)
3. Director, Enforcement Directorate
4. DG, CEIB
5. Director, FIU-IND
6. Director(Hqrs), Revenue Hqrs
7. Director(NC), Revenue Hqrs
8. Deputy Secretary(Admn), Revenue Hqrs

Copy to :
1. Joint Secretary (Admn.) CBDT
2. Joint Secretary (Admn.) CBEC
No. 25014/05/2016.AIS-II
Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel & Training

****

North Block, New Delhi – 110001
Dated the 17th January, 2017

To
The Chief Secretaries of all the
State Governments and UTs.

Subject: Revision of Provisional pension sanctioned under Rule 69 of the CCS(Pension) Rules, 1972.

Sir,

I am directed to refer to the Department of Pension and Pensioner Welfare’s OM No. 38/6/2010-P&PW(A)(Pr.) dated 18th March, 2013 (copy enclosed) regarding “Revision of Provisional pension.”

2. The applicability of the provisions of the aforesaid OM regarding grant of Provisional Pension sanctioned under Rule 69 of the CCS(Pension) Rules, 1972 has been considered by this Department and it has been decided to make the provisions of the aforesaid Office Memorandum of Department of Pension and Pensioner Welfare regarding “Revision of Provisional Pension” applicable, mutatis-mutandis, to the All India Service Pensioners to whom provisional pension was sanctioned under Rule 6 of All India Service(Death-Cum-Retirement-Benefits) Rules, 1958.

Yours faithfully,

(Rajesh Kumar Yadav)
Under Secretary to Government of India
Tel. No. 2309 4714

Copy to:
1. Central Government Ministries/Departments
2. Accountant General in the States and UTs.
3. Department of Expenditure, Ministry of Finance, North Block, New Delhi
4. PAO of all Ministries/Departments
5. C&AG, Bahadur Shah Zafar Marg, New Delhi
6. Ministry of Railways, Railway Board, New Delhi
7. CGA, Department of Expenditure, 7th Floor, Lok Nayak Bhavan, Khan Market, New Delhi
8. Director (Pension), Department of Pension & Pensioners Welfare, Lok Nayak Bhavan, Khan Market, New Delhi.

Note for uploading in the website of the Department:
Path: em-orders -> Service -> Others

(Rajesh Kumar Yadav)
Under Secretary to Government of India
Tel. No. 2309 4714
No.38/6/2010-P&PW(A)(PL)
Government of India
Ministry of Personnel, PG & Pensions
Department of Pension & Pensioners’ Welfare
3rd Floor, Lok Nayak Bhawan
Khan Market, New Delhi
New Delhi, the 18th March, 2013

Office Memorandum

Sub:- Revision of provisional pension sanctioned under Rule 69 of the CCS (Pension) Rules, 1972

The undersigned is directed to say that in pursuance of Government’s decision on the recommendations of Sixth Pay Commission, orders for revision of pension of pre-2006 pensioners w.e.f. 1.1.2006 have been issued on 1.9.2008.

The following categories of pensioners were entitled to provisional pension as in the pre-2006 pay-scale:-

a) Employees suspended before 2006 and also retired before 1.1.2006

b) Employees suspended before 2006 but retired after 1.1.2006

c) Employees who retired before 1.1.2006 and against whom departmental/judicial proceedings were pending at the time of retirement.

It has been decided that in all the above cases, the provisional pension sanctioned under Rule 69 of CCS (Pension) Rules, 1972 will be revised in terms of this Department’s OM No. No.38/37/08-P&PW(A) dated 1st September, 2008 as clarified/modified from time to time. An illustration regarding revision of provisional pension sanctioned under Rule 69 of CCS (Pension) Rules 1972 before 1.1.1996 is enclosed.

As regards revision of provisional pension in case of employees who are drawing provisional pension in 4th CPC scales, their provisional pension would be brought over to 5th CPC and thereafter to the 6th Central Pay Commission and their provisional pension would be revised in accordance with the instructions contained in DoP&PW OM No.38/37/08-P&PW(A) dated 1st September, 2008 as clarified/modified from time to time.


Hindi version will follow.

(Signature)
(Tripti P. Ghosh)
Director

To
All Ministries/Departments as per list attached.